

No.305-46/2006-QoS
Telecom Regulatory Authority of India
Trikoot- I, 2nd Floor, Bhikaji Cama Place, New Delhi – 110 066.

Dated: 3rd November, 2006

To

All Cellular Mobile Service Providers
All Unified Access Service Providers
All Basic Service Providers
All National Long Distance Operators
All International Long Distance Operators.

Subject : Direction under Section 13 read with para (vii) of clause (b) of sub-section 1 of Section 11 of the TRAI Act, 1997 – Registration of Interconnection Agreements.

WHEREAS, regulation 5 of the Register of Interconnection Agreements Regulation, 1999 provides that all service providers shall register with the Authority all Interconnect Agreements to which they are parties;

2. AND WHEREAS, the Authority has decided that while submitting the Interconnect Agreement for registration, all Service Providers shall also submit a certificate of compliance with all Orders/Directions/Regulations of TRAI and of licence conditions and instructions/guidelines issued thereunder by Department of Telecommunications.

3. NOW THEREFORE, in exercise of powers conferred upon it under section 13 read with section 11(1)(b)(vii) of the Telecom Regulatory Authority of India Act, 1997, the Authority hereby directs that all CMSPs/UASPs/BSOs/NLDOs/ILDOs shall henceforth submit their Interconnect Agreement for registration with the Authority along with the following certificate:-

“It is certified that the Interconnect Agreement submitted herewith complies with all the Orders, Directions and Regulations of the TRAI and it does not violate any licence condition and instruction/ guideline issued by Department of Telecommunications.”

This issues with the approval of the Authority.

(M.C. Chaube)
Advisor (QoS)